
(2022) 02 SEBI CK 0005

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 534 Of 2020, Appeal No. 458 Of 2020, 472 Of 2021

Empower India Ltd And Others

APPELLANT

Vs

BSE Ltd. & Anr

RESPONDENT

Date of Decision : 03-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0005

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Kushal Shah, Rajagopalan Iyengar, Manish Chhangani, Ravishekhar Pandey, Samreen Fatima, Vishal Kanade, Abhiraj Arora, Karthik Narayan, Harshavardhan Nankani, Shourya Tanay

Judgement

1. For the reasons stated in the application we exempt the appellant from filing a certified copy of the impugned order. The application is allowed. List

for admission and for final disposal on 2nd March, 2022.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.